

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3752
ANSWERED ON:17.08.2010
DELHI-GURGAON EXPRESSWAY
Patil Shri C. R.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether several shortcomings have been noticed on the Delhi-Gurgaon Expressway including inadequate foot overbridges, service lanes and side railings;
- (b) if so, the details thereof;
- (c) whether despite such shortcomings completion certificate has been granted to the developer of the said expressway and collection of toll has been permitted to it;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether such action has been carried out in accordance with the procedures/rules/guidelines prevalent in this regard;
- (f) if so, the details thereof;
- (g) whether any irregularity has been noticed in the granting of such clearance and permission of toll collection; and
- (h) if so, the details thereof and the action taken against the erring officials?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R. P. N. SINGH)

(a) & (b) The Committee on Public Undertakings (COPU) in its report submitted on 16.12.2009 to the Lok Sabha has pointed out a number of shortcomings in Delhi-Gurgaon project including deficiencies regarding provision of Foot Over Bridges (FOBs)/Subways and non-availability of service road in part length on right hand side between Rajokri and Palam. The FOBs were not part of the Concession Agreement. The service road on right hand side remained incomplete due to non-handing over of land by Airport Authority of India and Ministry of Defence.

(c) to (h) Many of these shortcomings were on account of the absence of certain provisions in the Concession Agreement. For example, there was no provision for Foot Over Bridge (FOB) and median fencing. Provisional completion certificate and completion certificate were given as per the recommendation of Independent Consultant (IC) on 23.01.2008 and on 22.08.2009 respectively as envisaged in the Concession Agreement. As per the Concession Agreement, the concessionaire becomes entitled to collect user fee after issue of provisional completion certificate.